4R DEVDAS AND K S HEMALEKHA28/04/2022ORDER In W.P.Nos.8702/2022, 8703/2022, 8704/2022 Learn(take notice for respondent No.1. Learned Additional Government Advocate is directed to take notice for responder is present in the Court is directed to take notice for respondent No.3. Learned counsel for the petitioners is directed petition along with annexures each on the learned counsel for the respondents. Learned counsel submits that in respondents. 04.03.2021 issued by the Ministry of Home Affairs, Hon'ble Supreme Court in the case of DR.RADHIKA THAPI AND OTHERS IN W.P (CIVIL) NO.1397/2020 has passed interim orders on 08.02.2022 permitting the petitioner category, on par with the Indian Citizen to pursue their respective courses. Sri N.K.Ramesh, learned counsel points clear that interim relief was limited to the academic year 2021-2022 only. Nevertheless, since the challenge raised Hon'ble Supreme Court, the benefit is required to be extended to the petitioners who are before this Court for the A petitioners shall be permitted to register themselves with the respondent-Karnataka Examinations Authority to app counseling. It is also made clear that as directed by the Hon'ble Supreme Court that the OCI students are also pern students and allowed to apply for any course/courses including Bachelor of Ayurvedic Medicine and Surgery (BA) relief is not restricted only to the petitioners herein. The respondent-Authorities are required to extend this benefit W.P.No.8364/2022 Learned counsel for the petitioner is directed to furnish the second set of the writ petition paper for the petitioner, the Union of India represented by its Secretary, Department of Home Affairs, New Delhi is perm these proceedings. Learned counsel for the petitioner is directed to carryout the amendment in the cause title. Learn to take notice for the newly impleaded respondent No.3-Union of India. List these matters along with W.P.Nos.897 8970/2022,9062/2022.